[Shri N. H. Kumbhare]

tice. This is what I wanted to say. I again urge upon the Home Ministry to see that this matter is taken up with the Chief Minister and he is asked to take suitable action against these three people.

THE CONSTITUTION (AMENDMENT) BILL, 1974

(Substitution of new article for Art. 163).

SHRI N. R. CHOUDHURY (Assam): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI N. R. CHOUDHURY : Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1974

(To amend the articles 75 and 164).

SHRI N. R. CHOUDHURY (Assam) : Sir, I move for leave to introduce a Bill further to amend the Corstitution of India.

The question was put and the motion was adopted.

SHRI N.R. CHOUDHURY : Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1974

(To amend articles 74 and 163)

SHRI N. R. CHOUDHURY (Assam) : Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI N. R. CHOUDHURY: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1974

(To amend Art. 316)

श्री क्रो३न प्रकाश त्यागी (उत्तर प्रदेश): मैं प्रस्ताव करता हू कि भारत के सविधान का ग्रौर सणोधन करने वाले विधेयक को पुरःस्थापित करने की ग्रनुमति दी जाये ।

The question was put and the motion was adopted. श्री ग्रो३म प्रकाश त्वागी : मैं विधेयक को पुरःस्थापित भी करता ह ।

MR. DEPUTY CHAIRMAN : Shrimati Lakshmi Kumari Chundawat. She is not here. Now, the House stands adjourned till 3.00 P.M.

> The House then adjourned for lunch at twenty-three minutes past one of the clock.

> The House reassembled after lunch at two minutes past three of the clock, **Mr. Deputy Chairman** in the Chair.

THE MEMBERS OF PARLIAMENT AND STATE LEGISLATURES (IMMUNITY FROM DETENTION) BILL, 1970—contd.

DR. K. MATHEW KURIAN (Kerala) : Mr.Deputy Chairman, Sir, last time in the introduction to my speech I had indicated that I have my differences with Shri Bhupesh Gupta's Resolution to the extent that he refers to immunity from detention without trial only for Members of Parliament and State Legislatures. I do not agree with him that Members of Parliament and Members of State Legislatures alone should have some special privileges in this regard. I demand that detention without trial should not be resorted to for any citizen in India whether he be a member of Parliament, or a Member of State Legislature or not. I agree with the spirit of his Resolution that the Government should not have the right, the autocratic semi-fascist right to keep people under arrest or arrest people and keep them under detention without trial. I agree with the spirit of that Resolution but the wording must be changed accordingly.

Sir, if you look into the experiences of the people during the last 26 years after Independence, you will find that instead of Rama Rajya, which was promised by the Congress and the ruling Party, we have today a Police Rajya with substantial powers in the hands of the police both at the State level and the Central level. Sir, the expenditure on Central police in 1950-51 was only Rs. 3 crores but it increased to Rs. 25 crores in 1964-65 and to Rs. 72 crores in 1968-69 and in the recent budget of 1974-75 it has jumped to Rs. 169,39 crores.

At the same time, State police forces increased their expenditure from a meagre Rs. 13.06 crores in 1946-47, on the eve of our independence, to Rs. 312.93 crores in 1973-74. Sir, the major elements of the Centre's repressive force are ٢